

(c) The Indian Embassy has made necessary enquiries from the Government of Nepal about the compensation being allowed to the Indian passengers and the crew member. A reply is still awaited.

CONFISCATION OF THE COPIES OF A HINDI NEWSPAPER

599. SHRI K. P. SUBRAMANIAMENON : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the copies of a Hindi newspaper in Delhi were confiscated by Government recently on account of publishing an essay entitled "Ramayan ki Vilayati Alochana" by the famous Bengali author Bankim Chandra Chattopadhyaya ; and

(b) if so, the reason for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) By an order under section 99-A of the Code of Criminal Procedure dated 9th June, 1969 the Delhi Administration had declared forfeited to the Government every copy of the Hindi daily "Hindustan" of 2nd March, 1969 which contained an article "Ramayan Ki Ek Vilayati Alochana" by Shri Bankim Chandra Chatterji as it was felt that the article contained matter which was deliberately and maliciously intended to outrage the religious feelings of Hindus by insulting their religious beliefs. Upon reconsideration of the matter the said order has been rescinded by the Administration on 19th July, 1969.

600. [Transferred to the 7th August, 1969].

†CENTRAL INDUSTRIAL SECURITY FORCE

48. SARDAR HARCHARAN SINGH DUGAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the progress that has been made in setting up the Central Industrial Security Force to look after the major projects in the Public Sector in the country ;

(b) if so, the details thereof ; and

(c) the names of projects where the Force will be deployed under the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) Necessary steps for raising training and deploying the Force have been and are being taken in consultation with the authorities concerned.

(c) To the extent required, units of the Force will be posted in the industrial undertakings owned by the Central Government ; they will also be deputed to industrial undertakings in public sector, on requests received in this behalf from the Managing Directors concerned.

†AMENDMENT OF COMMISSION OF ENQUIRY ACT

68. SHRI MULKA GOVINDA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have under consideration a proposal to amend the Commission of Enquiry Act shortly ; and

(b) if so, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Madam.

(b) Certain difficulties experienced in the working of the Commissions of Inquiry Act, 1952, were referred to the Law Commission for suggesting suitable amendments. The Law Commission after a comprehensive examination of the Act made recommendations in their Twenty-fourth Report for the revision of the Act in several respects. It is intended to undertake legislation on the lines generally suggested by the Law Commission with some modifications.

‡श्यामलाल कालेज, शाहदरा, दिल्ली

117. श्री राजनारायण : क्या शिक्षा तथा युवा-सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्यामलाल कालेज, शाहदरा, दिल्ली को इमारत के निर्माण के हिमाब-किताब में गम्भीर घोटाले की शिकायतें मिलने पर उक्त हिमाब-किताब को विशेष लेखापरीक्षा करायी गयी थी ; और

†Transferred from the 21st July, 1969.

‡Transferred from the 22nd July, 1969.